MINISTRY OF FINANCE

(Department of Revenue)

(CENTRAL BOARD OF DIRECT TAXES)

NOTIFICATION

New Delhi, the 21st August, 2025

INCOME-TAX

G.S.R. 566(E).— In exercise of the powers conferred by section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:—

- 1. (1) These rules may be called the Income-tax (Twenty-Fourth Amendment) Rules, 2025.
 - (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. In the Income-tax Rules, 1962, in rule 21AIA,
 - (a) sub-rule (4) shall be omitted;
 - (b) for the *Explanation*, the following *Explanation* shall be substituted, namely:—
 - "Explanation.—For the purpose of this rule, the expression "specified fund" shall have the same meaning as assigned to it in sub-clause (i) of clause (c) of the Explanation to clause (4D) of section 10 of the Act.".

[Notification No. 136/2025/F. No. 370142/29/2025-TPL]

ROHIT SINGH, Under Secy., Tax Policy and Legislation

Note: The Income-tax Rules, 1962 was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) *vide* number S.O. 969 (E), dated the 26th March, 1962 and was last amended *vide* notification number G.S.R. 564(E), dated the 20th August, 2025.